## OPEN COURT

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
ADDITIONAL BENCH AT ALLAHABAD

Allahabad: Dated this 8th day of November, 1996 Original Application No.934 of 1995

District : Allahabad

## CORAM:-

Hon ble Mr. S. Das Gupta, A.M.
Hon ble Mr. T.L. Verma, J.M.

- Ubion of India, through General Manager
  Northern Railway, Baroda House, New Delhi.
- Divisional Railway Manager, Northern Railway
   Divisional Railway Manager Office, Allahabad.
- Senior Divisional Commercial Manager,
  Northern Railway, Allahabad Division,
  Allahabad.

(By Sri D.C. Saxena, Advocate)

........Applicants

- 1. Hafi zuddin Son of Sri Mazi uddin
  Resident of Hasan Manzil,
  Attarasuiya,
  Allahabada
- 2 Prescribed Authority under the Payment of Wages Act,
  Allahabad.

(By Sri HB Singh, Advocate)

Respondents

wh.

## ORDER (Oral)

## By Hon'ble Mr. S. Das Gupta, A.M.

This application was filed under Section 19

of the Administrative Tribunals Act, 1985, challenging

the award dated 30-3-1995 by which the Authority under

the payment of Wages Act i.e. the Respondent No. 1 had

1, 12, 254.90 \*

awarded a sum of Rs. 14225.98 as deducted wages

together with three times of that amount as compensation

to been the applicants.

learned counsel for the respondents plantly conceded that this application has been filed without first filing the appeal before the District Judge. The Hon'ble Supreme Court has since decided in the case of K.P. Gupta that the appellate jurisdiction of the District Judge under Section 17 of the Payment of Wages Act is not ousted by any provision contained in the Administrative Tribunals Act. It is, therefore, clear that the applicant has approached this Tribunal whithout first exhausting the remedy available to him before the District Judge.

In view of the foregoing the application is dismissed. The interim order passed by this Tribunal it and, the interim order passed by the applicants is vacated. The amount deposited, by the applicants pursuant to the earlier interim order may be withdrawan by them.

4. Rowever, nothing in this order shall

SC.

wide other of 16/3/

preclude the applicants from filing, if so advised, an appeal before the appropriate forum under the payment of Wagest Act.

Member (J)

Member (A)

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